

केन्द्रीय प्रशासनिक अधिकरण न्यायपीठ में
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

आदेश पत्र
ORDER SHEET

आवेदन शं० 200 का

ORIGINAL APPLICATION No.

आवेदक
Applicant(s)

K.B. Prabhakaran
Nair

प्रत्यर्थी
Respondent(s)

101, Secretary, 1/2, P. G. &
Pension, New Delhi and
Q. m.

आवेदक (आवेदकों)
की ओर से अधिवक्ता
Advocate for
Applicant(s)

Mr. Thomas Mathew

प्रत्यर्थी (प्रत्यर्थियों)
की ओर से अधिवक्ता
Advocate for
Respondent(s)

रजिस्ट्री के टिप्पणी Notes of the Registry	अधिकरण के आदेश Orders of the Tribunal
प्रस्तुतीकरण की तारीख : 21-6-04 Date of Presentation :	22-6-2004 C-II
पंजीकरण की तारीख : 21-6-04 Date of Registration :	(4) Mr Thomas Mathew Mr MR Suresh, ACGSC
विषय : Inclusion of DA Subject : in DCRG	When the matter came up for hearing, learned counsel for the applicant submitted that similar OAs, viz. OA 945/03, 950/03, etc., have already been admitted and posted for completion of pleadings.
तैनाती की तारीख : 22-6-04 Date of Posting :	The claim is for a declaration that the applicant is entitled to the benefit of inclusion of DA existed on the date of retirement to his pay for the purpose of computation of DCRG. Shri MR Suresh, ACGSC takes notice for the respondents and submitted that he would like to file a statement in reply. Since other similar OAs have been admitted, this Court is of the view that the OA is to be admitted. Hence, the OA is admitted. Respondents are granted four weeks' time to file the reply statement. Rejoinder, if any, be filed by the applicant within two weeks thereafter. List before RC for completion of pleadings on 9.8.2004
Reply statement not filed	
Mr. Thomas Mathew for applicant. None for respondents. No reply filed yet. Call on 21.09.2004.	KVS(JM) 22-6-2004
ak.	
09.08.2004	

Reply not filed

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रजिस्ट्री के टिप्पणी Notes of the Registry	अधिकरण के आदेश Orders of the Tribunal
<p><u>RC</u></p> <p>None for either side.</p> <p>No reply filed yet. Call on 02.11.2004.</p> <p><i>[Signature]</i></p> <p>21.09.2004</p> <p>Reply filed on 4. X. 04</p> <p><i>[Signature]</i></p> <p>Rejoinder not filed as yet</p> <p><i>[Signature]</i></p> <p>None for either side.</p> <p>Reply is on record and a copy thereof has been given to other side on 04.10.04.</p> <p>No rejoinder filed yet.</p> <p>Rejoinder, if any, filed by 11.11.2004 be taken on record and thereafter list before SB for final hearing.</p> <p><i>[Signature]</i></p> <p>02.11.2004</p> <p>Rejoinder not filed as yet</p> <p><i>[Signature]</i></p> <p>Rejoinder not filed as yet</p>	<p>4.3.05 AVH C-I</p> <p>(9) Mr. Thomas Mathew (rep.) Mr. TPM Ibrahim Khan, SCGSC At the request of the counsel of the applicant adjourned to after 2 weeks. By order</p> <p><i>[Signature]</i></p> <p>C.O.I</p> <p>asp</p> <p>13.4.05 KVS C-II</p> <p>(16) Mr. Thomas Mathew (rep.) Mr. TPM Ibrahim Khan, SCGSC (rep.) Post along with OA 414/04. and other connected cases. By order</p> <p><i>[Signature]</i></p> <p>C.O.II</p> <p>asp</p> <p>11.8.05 SN(VC) C-I</p> <p>Mr. Thomas Mathew (rep.) Mr. TPM Ibrahim Khan, SCGSC (rep.) Post along with OA 174/04 and connected cases after two months. By orders</p> <p><i>[Signature]</i></p> <p>COI</p> <p>asp</p>

रजिस्ट्री के टिप्पणी
Notes of the Registry

अधिकारण के आदेश
Orders of the Tribunal

Common final order rendered
by
23/10/05
Court

final order
kept in ready
file OA 945/03

8/10
2005

17.10.2005
(26)

KVS(JM)

C-II

Mr. Thomas Mathew
Mr. T.P.M. Ibrahim Khan, SCGSC

Court.

Heard. Common order pronounced in open

KVS(JM)
17.10.2005

VS

Proforma of Form No. 4-- Continuation Sheet

रजिस्ट्री के टिप्पणी
Notes of the Registry

अधिकारण के आदेश
Orders of the Tribunal

मानविकी अधिकारों के लिए विवरण (प्राप्ति की तिथि)
Information regarding Human Rights (Date of Receipt)

17.6.12
2012

INDEX SHEET

LIST OF PAPERS

Sl No.	No. of Papers on Record			Date of Paper	Description of Paper
	I	II	III		
1.	21	1	6	21/6/2004	Proceedings 3 Pages
2.	14	1	0	1/10/2005	Final Orders 1 Pages

① ② 21/6/2004 OA

③ 4/10/2004 Reply statement

④ 23/6/04 m/s

⑤ 21/6/2004 Valdeelal